## Collection of cess on diesel/petrol from Kerala

802. SHRI P. RAJEEVE: Will the Minister of FINANCE be pleased to state:

- (a) the amount collected from Kerala under petrol and diesel cess;
- (b) whether any part of this fund has been given to Kerala;
- (c) if so, the details thereof; and
- (d) the percentage distribution of the fund collected from under the same Head to the other States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Additional duty of excise had been imposed on petrol and high speed diesel oil *vide* Section 111 of Finance (No.2) Act, 1998 and Section 139 of Finance Act, 1999 respectively. The State-wise details of the said amount are not being maintained. However the amount collected towards additional duty of excise on petrol and high speed diesel oil is Rs. 13,265 crore, Rs. 15,198 crore and Rs. 16,591 crore during 2007-08, 2008-09 and 2009-10 respectively.

- (b) As per the provisions of Section 111 of Finance (No.2) Act, 1998 and Section 139 of Finance Act, 1999, the above mentioned additional duty of excise is levied for the purpose of Union and the proceeds there of shall not be distributed among the States.
  - (c) and (d) Does not arise in view of (b) above.

## Counterfeit currency transactions

803. SHRI R.C. SINGH: Will the Minister of FINANCE be pleased to state:

- (a) the number of counterfeit currency reports received by the Financial Intelligence Unit during the last three years, year-wise, State-wise and bank-wise;
- (b) the details of percentage of increase in fake currency transactions in the country during the last three years, year-wise, State-wise and bank-wise;
- (c) whether there is an increase in the percentage and reports about the use of fake currency transactions over the years;
  - (d) if so, whether Government's measures have failed to contain this menace; and
- (e) what innovative and technological methods Government is planning to adopt to contain this menace?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) Financial Intelligence Unit-India (FIU-IND) receives reports about incidents of counterfeit currency detected by the banks. The year-wise details of number of counterfeit currency reports received by FIU-IND are given in Statement (See below). There

has been increase in the number of reports received by the FIU-IND and also the face value of the counterfeit currency involved.

(d) and (e) Government of India has taken several steps to curb circulation of Fake Indian Currency Notes (FICN) in the country which include stepping up of vigilance by the Border Security Force and Custom authorities to prevent smuggling of fake notes, dissemination of information on security features through print and electronic media and formation of Forged Note Vigilance Cells in all the Head Offices of the banks. Additional security features have been incorporated in the bank notes to make counterfeiting very difficult. The Reserve Bank of India has also strengthened the mechanism for detection of counterfeit currency notes. In addition, the Government of India have nominated Central Bureau of Investigation as the Nodal Agency to monitor investigation of cases involving FICN.

Statement Number of counterfeit currency Reports and the face value of the counterfeit currency

## Number of Counterfeit Currency Reports - Year wise

Year	2007-08	2008-09	2009-2010	Total
Banks				
Public Sector Banks	81	396	1,391	1,868
Indian Private Banks	7,388	29,846	1,15,720	<b>1,</b> 52 <b>,</b> 954
Private Foreign Banks	1,111	5,422	7,099	13,632
Others	0	66	3,571	3 <b>,</b> 637
TOTAL	8,580	35,730	1,27,781	1,72,091
(ii) Face value of Counte	rfeit Currency co	ntained in above	report (Rs.)	
Year	2007-08	2008-09	2009-2010	Total
Banks				
Public Sector Banks	3,05,540	4,27,02,020	46,60,180	4,76,67,740
Indian Private Banks	41,28,400	1,87,99,340	9,14,49,930	11,43,77,670
Private Foreign Banks	6,01,350	35,74,130	42,78,600	84,54,080
Others	0	73,350	34,09,450	34,82,800
Total	50,35,290	6,51,48,840	10,37,98,160	17,39,82,290